

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 7 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

**Bangalore International Airport
Limited (BIAL)**

... Appellant

Versus

UOI & Ors.

... Respondents

Appearances : Dr. Abhishek Manu Singhvi, Sr. Advocate with Mr. Ankur Chawla, Mr. Ashish Jha and Ms. Pallavi Langar, Mr. Sajan Poovayya, Mr. Akhil Anand and Mr. Anesh Patnaik, Advocates for the Appellant. Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)
Ms. Anjana Gosain, Advocate for R-1
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Ms. Rameeza Hakeem, Advocates for Respondent No. 2

ORDER

6th July, 2011

The counter-affidavit has been filed. The rejoinder, if any, shall be filed within ten days. List the matter on 20th July, 2011. The pleadings be completed in the meantime.

It is to be noted that because the parties have not in a position to complete the pleadings, it shall not be possible to decide the appeal within the statutory fixed period.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 12 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order No 5, 12, 17 and direction No. 4 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

***Bangalore International Airport
Ltd. (BIAL)***

... Appellant

Versus

AERA & anr.

... Respondents

Appearances :

Dr. Abhishek Manu Singhvi, Sr. Advocate with Mr. Ankur Chawla, Ms. Pallavi Langar, Mr. Ashish Jha and Mr. Sasan Poovayya, Advocates for the Appellant.

Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Ms. Rameeza Hakeem, Advocates for Respondent No.1

Ms. Anjana Gosain, Advocate for R-2

ORDER

6th July, 2011

Reply to the application filed, if any, shall be filed before the next date of listing.

List the matter on 20th July, 2011.

It is to be noted that because the parties have not in a position to complete the pleadings, it shall not be possible to decide the appeal within the statutory fixed period.

**(Dr. Justice Arijit Pasayat)
Chairman**

**(Rahul Sarin)
Member**

**(Pravin Tripathi)
Member**

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 8 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

GMR Hyderabad Airport Ltd. (HIAL)

... Appellant

Versus

AERA & anr.

... Respondents

Appearances : Mr. Manu Nair with Mr. Sulabh Rewari, Advocates for the Appellant
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Ms. Rameeza Hakeem, Advocates for Respondent No. 1

ORDER

6th July, 2011

The counter-affidavit has been filed. The rejoinder, if any, shall be filed within ten days. List the matter on 20th July, 2011. The pleadings be completed in the meantime.

It is to be noted that because the parties have not in a position to complete the pleadings, it shall not be possible to decide the appeal within the statutory fixed period.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 10 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against Direction No.5 of the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

GMR Hyderabad Airport Ltd. (HIAL)

... Appellant

Versus

AERA & anr.

... Respondents

Appearances : Mr. Manu Nair with Mr. Sulabh Rewari, Advocates for the Appellant
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Ms. Rameeza Hakeem, Advocates for Respondent No. 1

ORDER

6th July, 2011

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(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 09 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

**Cochin International Airport
Limited (CIAL)**

... Appellant

Versus

AERA

... Respondent

Appearances : Mr. Manu Nair with Mr. Sulabh Rewari, Advocates for the Appellant
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Ms. Rameeza Hakeem, Advocates for Respondent

ORDER

6th July, 2011

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(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

APPEAL NO. 11 OF 2011

[Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the direction No. 5 of order dated 28.02.2011 passed by the Airports Economic Regulatory Authority of India]

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

**Cochin International Airport
Limited (CIAL)**

... Appellant

Versus

AERA

... Respondent

Appearances : Mr. Manu Nair with Mr. Sulabh Rewari, Advocates for the Appellant
Mr. Amit Kapoor with Ms. Poonam Verma, Advocates for Applicant (FIA)
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik and Ms. Rameeza Hakeem, Advocates for Respondent

ORDER

6th July, 2011

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It is to be noted that because the parties have not in a position to complete the pleadings, it shall not be possible to decide the appeal within the statutory fixed period.

(Dr. Justice Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

(Pravin Tripathi)
Member